

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ) : DELHI

CIRCULAR

Pursuant to O.M. dated 04.07.2023, all the employees who have been regularly promoted or granted financial up-gradation on or after 01.01.2016 and desire to exercise/re-exercise option for pay fixation under FR 22(I)(a)(1) shall be given another opportunity to exercise/re-exercise option for pay fixation as allowed under O.M. dated 28.11.2019 **within a period of three months from the date of issuance of this Circular** (Copy of O.M. and Option Form are enclosed).

Hence, all the employees who are drawing salary from Central District are hereby informed that they may exercise/re-exercise the option for pay fixation within the stipulated time, if desired. No further request for extension of date or relaxation of condition in exercising option will be entertained under any circumstances. This issues with the approval of the Ld. Principal District & Sessions Judge (HQs), Delhi.

(Murari Prasad Singh)
Judge Family Court (Central)/
Head of Office (HQ)
O/o Principal District & Sessions Judge (HQ) : Delhi

No. 31094-31364 /S.B./Accounts/114/2023

Dated : 21 AUG 2023

Copy forwarded for information to :-

1. PS to Ld. Principal District & Sessions Judge (HQs), Delhi.
2. The Registrar General, Delhi High Court, with the request that these instructions may kindly brought to the notice of the staff posted in Delhi High Court on diverted capacity.
3. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi, with the request to circulate the same among the staff under their control.
4. The Principal Judge, Family Courts, Dwarka with the request that these instructions may kindly brought to the notice of the staff posted in Family Courts on diverted capacity.
5. The Director, Delhi Judicial Academy, Dwarka, Delhi with the request to circulate the same among the staff posted in Judicial Academy on diverted capacity.
6. Delhi Legal Service Authority, West (THC), New Delhi (PHC), East, North East & Shahadra (KKD), South and South East, (Saket), North & North-West (Rohini) and South-West (Dwarka) with the request that these instructions may kindly be brought to the notice of the staff posted in their office on diverted capacity.
7. All Ld. Drawing & Disbursing Officers, West (THC), New Delhi (PHC), East, North-East & Shahadra (KKD), South and South East, (Saket), North & North-West & Outer (Rohini) and South-West (Dwarka).
8. All the Judicial Officers (Central District), Tis Hazari Court, with the request to circulate the same among the staff under their control.
9. All the Judicial Officers (Rouse Avenue Court Complex), with the request to circulate the same among the staff under their control.
10. Railway Magistrate, Old Delhi Railway Station, Delhi.
11. Sr. Administrative Officer (Judicial)/Administrative Officer (Judicial)/Sr. AO / AO / PRO / APRO / Branch In-charge at Tis Hazari Court and Rouse Avenue Court with the direction to circulate the same among the staff under their control.
12. Website committee with request to put the same on website of the District Courts.
13. Website committee for uploading on LAYERS.
14. All staff members on diverted capacity.

Judge Family Court (Central)
Head of Office (HQ)
O/o Principal District & Sessions Judge (HQ) : Delhi

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FORM OF OPTION

1. I,S/o W/o D/o.....
hereby elect the promoted scale in..... w.e.f.....

2. I S/o W/o D/o.....
hereby elect to continue on the existing scale of pay of my substantively/ officiating post mentioned below until the date of my next increment the date of my subsequent increment raising my pay to Rs.....

I vacate or cease to draw pay in the existing scale of Rs..... Upto.....

UNDERTAKING

I, S/o D/o W/o.....
hereby undertake that any excess payment that may be found to have been made to me as a result of fixation of pay on account of the implementation of promotion. It will be refunded to Government either by adjustment against future payments due to me or otherwise.

Dated..... Signature.....
Name in block letters.....
S/o W/o D/o.....
Designation.....
Office/Court.....
E-Code.....
Cont. no.